

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) (Ins) No. 655 of 2020**

**IN THE MATTER OF:**

**Gp Capt Atul Jain**

**...Appellant**

**Vs.**

**Tripathi Hospital Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Gp Capt. Atul Jain, Party in Person.**

**For Respondent: Mr. K. Ravi Ranjan and Ms. Shivani Kher,  
Advocates for R-1,2,3 & 8.**

**ORDER**

**(Through Virtual Mode)**

**17.12.2020:** It is represented on behalf of the Respondent/Hospital by the Learned Counsel Ms. Shivani Kher, that the Appellant/Party in Person had supplied only the 'Paper Book' Diary No. 20685 dated 20.07.2020 and the other 'Paper Books' relied on the side of the Appellant have not been supplied to the Respondent. Hence, the Appellant/Party in Person is directed to supply the rest of the 'Appeal Paper Books' in Complete shape to the Learned Counsel for the Respondent not only through e-mail but also in the form of hard copy directly and these shall be supplied on or before 04.01.2021.

In the mean while, the Learned Counsel for the Respondent is directed to supply the copy of the 'Written Submissions' to the Appellant in person well in advance before the next hearing date.

The Registry is directed to List the matter on **05.01.2021**.

**[Justice Venugopal M.]  
Member (Judicial)**

**[Dr. Alok Srivastava]  
Member (Technical)**